

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 121
CP(CAA) No. 03/230-232/JPR/2023
Connected with
CA(CAA) No. 10/230-232/JPR/2022
Under Section 230-232 of
Companies Act, 2013

In the matter of:

Hindustan Zinc Limited

...Transferor Company

With

BSE Ltd. & Ors.

...Transferee Company

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Sandeep Taneja, Adv.
Rishabh Lala, Adv.
Shashank Kasliwal, Adv.
Vinay Kothari, Adv.
Ruvit Kumar, RoC
Raghav Krishnatri, Adv.
Diwakar Khaldwa, Adv.

ORDER

Heard Mr. Sandeep Taneja, Adv. appearing on behalf of the Applicant Company submits that an affidavit has been filed vide Dairy No. 787/2024 dated 01.04.2024. Copy of the same has been furnished to the NSE, BSE & RoC. Mr. Shashank Kasliwal, Adv. for NSE. Mr. Vinay Kothari, Adv. for BSE. Mr. Ruvit Kumar, RoC present. Reply / response, if any may be filed within two weeks with an advance copy to the other side. List the matter on 17.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 18, 2024

M.S.